

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 84/2009

Sub: Petition under Section 146 read with Sections 142, 149 and 11 (2) of the Electricity Act, 2003.

.Date of hearing : 28.4.2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Global Energy Ltd., New Delhi

Respondent : 1. Principal Secretary, Govt. of Karnataka , Energy Department, Bangalore
2. Chief Engineer, Karnataka State Load Despatch Centre, Bangalore
3. Karnataka Power Transmission Corporation Limited, Bangalore
4. Western Regional Load Despatch Centre, Mumbai

Parties present : Shri Sanjay Sen, Advocate, GEL
Shri Rajiv Yadav, Advocate, GEL

This application has been made alleging denial of open access by the respondents in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and seeking direction to the respondents to implement the Commission's order dated 3.2.2009 in Petition No. 153/2008. The petitioner has also sought imposition of penalty under Sections 142 and 146 of the Electricity Act, 2003 on the second and third respondents and has claimed compensation of Rs. 4,09,25,700/- along with interest @ 18% per annum from the first, second and third respondents.

2. After hearing learned counsel for the applicant, the Commission has directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents immediately. The respondents may file their reply by 10.5.2009, with a copy to the applicant. Dasti service is also permitted.

4. The application shall be re-notified on 14.5.2009.

sd/-
(K.S.Dhingra)
Chief (Law)